

Shri R. S. Vidyarthi:
 Shri Rane:
 Shri Ram Kishan Gupta:
 Shri Mohsin:
 Shri Sezhiyan:

Will the Minister of Law be pleased to state:

(a) the number of Election Petitions which have been filed with reference to the recent General Elections against candidates elected to Lok Sabha and State Assemblies respectively;

(b) how the number compares with the Election Petitions filed after the First, Second and Third General Elections; and

(c) the time likely to be taken for their disposal?

The Deputy Minister in the Ministry of Law (Shri D. R. Chavan): (a) 314 election petitions have been filed before the High Courts out of which 268 relate to Assembly elections and 46 to Lok Sabha elections. 56 petitions relating to elections to Jammu & Kashmir Legislative Assembly have been filed before the Election Commission in accordance with Jammu & Kashmir Representation of the People Act.

(b) The number of election petitions filed in the 1st, 2nd and 3rd General Elections is as follows:—

House of the People	Legislative Assembly	Total
1952	39	286
1957	59	413
1962	46	298

(c) It is not possible to give any estimate of the time likely to be taken by the High Courts in disposing of the petitions filed before them.

Famine Code

*158. Shri P. K. Deo:
 Shri K. P. Singh Deo:
 Shri Dhirendranath:
 Shri Sidheshwar Prasad:

Shri Hem Raj:
 Shri Sradhakar Supakar:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether the Famine Code has lately been revised in the context of the present conditions in the country; and

(b) if so, the salient features thereof?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): (a) and (b). Certain provisions of the State Famine|Scarcity Codes|Manuals were modified by the concerned State Governments in the context of the post-Independence conditions. Two notes bringing out the salient differences between the old codes and the position obtaining last year, were placed on the Table of the Sabha on 9th August, 1966 and 7th April, 1967.

Road Transport Taxation Inquiry Committee's Report

*159. Shri Ram Kishan Gupta:
 Dr. Ranen Sen:
 Shri D. C. Sharma:
 Shri Ramachandra Ulaka:
 Shri Dhuleshwar Meena:
 Shri Heerji Bhai:
 Shri K. Pradhani:

Will the Minister of Transport and Shipping be pleased to refer to the reply given to Unstarred Question No. 478 on the 4th April, 1967 and state:

(a) whether Government have since considered the report of the Road Transport Taxation Inquiry Committee;

(b) if so, the result thereof; and

(c) the decisions taken thereon?

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): (a) The Committee's interim report is still under consideration.

(b) and (c), Do not arise.